

The Uttaranchal (The Uttar Pradesh Entertainment and Betting Tax Act, 1979) Adaptation and Modification Order, 2002 (First Amendment) Act, 2003

Act 23 of 2003

Keyword(s): Entertainment, Betting, Bookmaker, Cinema

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



सरकारी गजट, उत्तरांवल

उत्तरांचल सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क) (उत्तरांचल अधिनियम)

देहरादून, बृहस्पतिवार, 08 जनवरी, 2004 ई0 पौष 18, 1925 शक सम्वत्

उत्तराचल शासन विधायी एवं संसदीय कार्य विभाग

संख्या 491/विघायी एवं संसदीय कार्य/2003 देहरादून, 08 जनवरी, 2004

अधिसूचना

विविघ

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तरांचल विधान समा द्वारा पारित उत्तरांचल (उत्तर प्रदेश आमोद और पणकर अधिनियम, 1979) (अनुकूलन एवं उपान्तरण आदेश, 2002) (प्रथम संशोधन) विधेयक, 2003 पर दिनांक 06-01-2004 को अनुमित प्रदान की और वह उत्तरांचल अधिनियम संख्या 23, सन् 2003 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है:

उत्तरांचल (उत्तर प्रदेश आमोद और पणकर अधिनियम, 1979) (अनुकूलन एवं उपान्तरण आदेश, 2002) (प्रथम संशोधन) अधिनियम, 2003 (उत्तरांचल अधिनियम संख्या 23, सन् 2003)

उत्तरांचल (उत्तर प्रदेश आमोद और पणकर अधिनियम, 1979) (अनुकूलन एवं उपान्तरण आदेश, 2002) में अग्रेत्तर संशोधन हेतु।

अधिनियम .

गारत गणराज्य के चौवनवें वर्ष में विधान सभा द्वारा निम्नलिखित रूप में अधिनियमित :--

1. (1) यह अधिनियम उत्तरांचल (उत्तर प्रदेश आमोद और पणकर अधिनियम, संक्षित गम, 1979) (अनुकूलन एवं उपान्तरण आदेश, 2002) (प्रथम संशोधन) अधिनियम, 2003 ^{दिस्तार और प्रारम्म} कहा जायेगा।

- (2) इसका विस्तार सम्पूर्ण उत्तरांचल राज्य में होगा।
- (3) यह तत्काल प्रमावी होगा।

उत्तरांचल (उत्तर प्रदेश आमोद और पणकर अधिनियम, 1979) (अनुकूलन एवं उपान्तरण आदेश, 2002) की धारा 3-क में संशोधन 2. उत्तरांचल (उत्तर प्रदेश आमोद और पणकर अधिनियम, 1979) (अनुकूलन एवं उपान्तरण आदेश, 2002) की घारा 3-क की, उपघारा (1) के खण्ड (क) में शब्द "एक रुपये पचास पैसे", के स्थान पर शब्द "तीन रुपये", रख दिये जायेंगे।

> आज्ञा से, बी0 लाल, सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of The Uttaranchal (The Uttar Pradesh Entertainments and Betting Tax Act, 1979) (Adaptation and Modification Order, 2002) (First Amendment) Bill, 2003, (Uttaranchal Adhiniyam Sankhya 23 of 2003).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on 06 January, 2004—

No. 491/Vidhayee and Sansadiya Karya/2003 Dated Dehradun, January 08, 2004

NOTIFICATION

<u>Miscellaneous</u>

THE UTTARANCHAL (THE UTTAR PRADESH ENTERTAINMENTS AND BETTING TAX ACT, 1979) (ADAPTATION AND MODIFICATION ORDER, 2002) (FIRST AMENDMENT) ACT, 2003

(UTTARANCHAL ACT NO. 23 OF 2003)

further to amend The Uttaranchal (The Uttar Pradesh Entertainments and Betting Tax Act, 1979) (Adaptation and Modification Order, 2002) Act, 2003

ΑN

Act .

It is Heresy enacted by the State Assembly in the Fifty-fourth Year of the Republic of India as follows:—

Short title, Extent and Commencement

- 1. (1) This Act may be called The Ultaranchal (The Ujtar Pradesh Entertainments and Betting Tax Act, 1979) (Adaptation and Modification Order, 2002) (First Amendment) Act, 2003.
 - (2) It extends to the whole State of Uttaranchal.
 - (3) It shall come into force with immediate effect.

Amendment of Section 3-A of The Uttaranchal (The Uttar Pradesh Entertainments and Betting Tax Act, 1979) (Adaptation and Modification Order, 2002) 2. In clause (a) of sub-section (1) of section 3-A of The Uttaranchal (The Uttar Pradesh Entertainments and Betting Tax Act, 1979) (Adaptation and Modification Order, 2002) for the words, "One rupee fifty paise" the words "Three rupees" shall be substituted.

By Order, BHAROSI LAL, Secretary.

पी०एस०यू० (आर०ई०) ०६ विधायी / 11~2004—500 (कम्प्यूटर / रीजियो)।